



2026:AHC:24428-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 272 of 2026

Dharmendra Singh

.....Petitioner(s)

Versus

State of U.P. and another

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahendr Singh, Sriram Dhar Dubey
Counsel for Respondent(s)	:	Jagdish Pathak, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondent to comply with the order dated 18.12.2025 within a stipulated time.
2. Submission has been made that on a complaint made by the petitioner, the District Collector required the Sub-Divisional Magistrate to enquire into the complaint and take necessary steps.
3. Further submission has been made that despite the order, nothing has been done and therefore, the District Collector may be directed to comply with the order.
4. Filing of the present petition, essentially in the nature of seeking execution of the order passed by the District Collector, cannot be countenanced.
5. Once the District Collector required the Sub-Divisional Magistrate to look into the matter and submit a report, it is for the District Collector to ensure its compliance. There is no substance in the petition. The same is, therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 4, 2026

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